

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.104
(IB)-1781(ND)2018
IA-2167/2021 & IA/2074/2021

IN THE MATTER OF:

Indu Kumar & Ors. ... Applicant/Petitioner

Versus

M/s. Saha Infratech Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 10.05.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr Krishnendu Dutta, Sr Adv, Mr Raghavendra M Bajaj, Adv, Mr. Nikhil Bamal, Adv., Mr Agnish Aditya, Adv for Financial Creditors
Mr. Virender Ganda, Senior Advocate, Mr Atul sharma, Mr. Guarav Mitra, Mr. Vishal Ganda, Ms. Renuka Iyer, Mr. Ayandeb Mitra, Mr. Dev J Roy, Mr. Anand Singh Sengar Advocates for Appliant No.1/ACRE ARC
Mr. Ashish Makhija and Ashish Hira Counsels for IRP.
Mr. Arun Kathpalia Sr Advocate, Mr. Atul Sharma, Ms. Renuka Iyer, Mr. Dev J Roy Advocates for Applicant No.2/IDBI Trusteeship Services Ltd.

ORDER

IA-2167/2021: Heard the Ld. Counsel appearing for the Applicants Mr. Virender Ganda, Mr. Arun Kathpalia, Sr. Counsel assisted with Mr. Gaurav Mitra as well as Mr. A. Makhija Counsel for the IRP and Mr. K. Dutta Sr. Counsel appearing for the allottees. The IRP accepts the notice and submits that he has received the copy of the application. The IRP is directed to file the reply on or before 14th May 2021.

List the matter on 17th May 2021 for hearing. During this period, no COC meeting would be held by the IRP. All the parties are requested to file a short synopsis on or before 16th May 2021. Mr. Dutta is also at liberty to file a short synopsis on behalf of allottees.

IA/2074/2021: List the matter on 17th May 2021.

**Sd/-
(L.N. GUPTA)
MEMBER (T)**

**Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**